

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 235 OF 2022

IN THE MATTER OF:  
**RAMSRIKHA SUDESHWARI SOCIAL  
WELFARE FOUNDATION** .....APPLICANT

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.** .....RESPONDENTS

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NEW DELHI

DATED 18.07.2022 /  
19.07.2022



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REPLY ON BEHALF OF RESPONDENT NOS. 1, 2, 4 AND 5  
I, Shailendra, S/o. Shri Shankar Dayal Singh, aged about 47  
years, Senior Mines Officer, District Mahoba, U.P. at present at  
New Delhi, do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.
2. That I have read the original application as well as annexures enclosed therewith and have understood the same fully.
3. That at the outset of this affidavit, I deny each and every averment of facts made in the said original application save and except those which are admitted by me hereinafter specifically.
4. That before submitting parawise reply on the original application some facts and circumstances are very vital for proper adjudication of the above mentioned original application which are being mentioned herein below:-



- (i) That in the 8th year of the republic of India for development of minerals and regulation of mines, the Parliament enacted an Act namely The Mines and Minerals (Development and Regulation) Act, 1957 which came into force w.e.f. 1<sup>st</sup> June, 1958).
- (ii) That the section 15 of the said Act, 1957 authorised the State Governments to make the rules for regulating the grant of quarry leases, mining leases or other mineral concession in respect of the minor mineral by notification in the Official Gazette.
- (iii) That in exercise the powers conferred by sub-section (1) of section 15 of the said Act 1957, the Government of Uttar Pradesh framed the Uttar Pradesh Minor Minerals (Concession) Rules, 1963 vide Notification no. 1575-M/XVIII-B-M-96-58-1963 dated 26.08.1963 which has been after supersession called as The Uttar Pradesh Minor Minerals (Concession) Rules, 2021 (here in after referred as Rules 2021)
- (iv) That there are two types of concessions, firstly mining lease and secondly mining permit. The mining leases are granted by two ways firstly inviting the application under the provisions of Chapter-II of the said Rules, 2021 and thereafter deciding the preference in favour of most suitable applicants and secondly by holding public auction or e-tender-cum-e-auction process in favour of those bidders who offered highest and satisfactory bid for per cubic meter.



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- (v) That the State Government vide Government order No. 3236/86-2017 dated 12.12.2017 communicated all the District Officers the 'new policy of mineral 2017' for grant of mining lease of building stone (khanda, gitti & boulder) to the effect that vacant areas of the building stone shall be granted by way of e-tender-cum-e-auction process for a period of 20 years in favour of the those bidders who offered highest and satisfactory bid and such period of 20 years was a amended subsequently which provides minimum period 10 years and maximum period of 20 years from the date of execution of the lease deed.
- (vi) That in compliance of the provisions of EIA Notification dated 14.09.2006, before declaring the availability of the vacant areas the District Survey Report herein (after referred to as DRS) is essentially to be prepared in respect of vacant areas situated within the territory of District Mahoba and it must be uploaded on the website of District Administration Portal, Mahoba for a period of 21 days, inviting the objections from general public regarding availability and suitability of the mining areas mentioned in DSR and after receiving the objections, if any, such objections have to be disposed of in accordance with law and thereafter DSR was submitted before the expert committee, constituted by the Director, Geology and Mining, U.P. Lucknow to examine the DSR and whenever such committee approved the DSR, then it becomes final for grant of the such areas in accordance with the Mining Policy 2017 of



the State Government.

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- (vii) That an area measuring 2.024 hectare (05 acres) was also mentioned in 'DSR' Mahoba but no person has objected nor any objection has been received in writing or orally for the area in question. It is also submitted the Applicant namely Ramsrikha Sudeshwari Social Welfare Foundation, Ghazipur has not objected regarding the suitability of the area in question, hence such area became suitable and was advertised for grant of mining lease by way of inviting e-tender-cum-e-bid vide advertisement no. 3153 / MMC-30/Vigyapti-Kha Bo/Gi. Bai/2017-18 dated 21.04.2018.
- (viii) That the Respondent no. 6, Smt. Sabira Khatoon made a bid of Rs. 317/- (Rupees three hundred seventeen) only per cubic meters for annual estimated quantity of 20240 cubic meters khanda, gitti & boulder which was found the highest and satisfactory and has been accepted by the District Officer, Mahoba. Thereafter, a letter of intent dated 13.08.2018 has been issued in favour of the Respondent No. 6 for the grant of mining lease vide letter no. 4903 /MMC/E-Tender/Sahmati Patra / 2018-19 dated 13 August 2018.
- (ix) That in pursuance of letter of intent dated 13<sup>th</sup> August 2018, the Respondent No. 6 got prepared mining plan by qualified person and submitted for approval before the Director, Geology and Mining, U.P.



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Lucknow and the Director, Geology and Mining, accorded the approval on the mining plan vide its letter dated 31.10.2018.

- (x) That after getting the approval on the mining plan from the Director, Geology and Mining, the Respondent No. 6 applied for Environment Clearance in accordance with the EIA notification dated 14.09.2006 before the 'District Level Impact Assessment Authority, Mahoba and after considering the said proposal of the Respondent No. 6, the District Level Impact Assessment Authority, Mahoba sanctioned the Environment Clearance by its letter No. 225/Parya/DEIAA/MAHOB/2018 dated 01.12.2018. A true copy of the Environment Clearance Certificate dated 01.12.2018 is being enclosed herewith and marked as **Annexure-1**.
- (xi) That after obtaining the Environment Clearance dated 01.12.2018 and completing the formalities, lease deed was executed on 08.01.2019 for a period of 10 years i.e. upto 07.01.2029. A true copy of Lead Deed dated 08.01.2019 is being enclosed herewith and marked as **Annexure-2**.
- (xii) That after execution of the lease deed on 08.04.2019 in the favour of the Respondent No. 6, she started mining operation in her leased area in accordance with the terms and conditions of the lease deed dated 08.01.2019. Respondent No. 6 also appointed qualified 'Mines Manager', namely Shri Dheeraj Kumar Verma, possessing certificate of overman's



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certificate of competency and Gas Testing Certificate of Competency under the provisions Coal Mines Regulation, 2017 issued by the Government of India under the provisions of Mines Act, 1952.

- (xiii) That the Respondent No. 6 also entered in the agreement with M/s. Himanshu Traders for the purpose of purchasing of the material for blasting which required in the mining activities.
- (xiv) That on the Complaint submitted to Commissioner, Chitrakootdham Division, Banda, he vide his letter dated 20.12.2021 constituted a Committee of the four members headed by Additional District Officer (Finance and Revenue) Banda along with three other officers with the direction that the said committee shall examine all the application on spot and to submit its report within a specified period. It is further submitted that the District Officer, Mahoba and Superintendent of Police, Mahoba jointly also submitted factual report before the Commissioner, Chitrakootdham, Division, Banda vide its letter dated 22.12.2021. True copy of the said letter is being enclosed herewith and marked as **Annexure-3**.
- (xv) That it is further submitted that over the same plot, mining lease was granted in favour of late husband of Respondent No. 6, way back in the year 1985 and this lease holder operated mining operation strictly as per term and conditions of the lease deed.
- (xvi) That the Committee constituted by Commissioner,



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Chitrakoot Dham submitted the report wherein it has been found that the area sanctioned in favour of the Respondent No. 6 was measured by the said committee and it was found that 756 cubic meters building stone was illegally excavated by the Respondent No. 6 and due to this liability of Rs. 12,25,760/- was fixed on account of royalty, market value and penalty. Respondent No. 6 has deposited the said amount in the Treasury Mahoba on 05.01.2022 under protest.

#### PARAWISE REPLY

I. That the contents of the Paragraph I of the Original Application are formal, hence need no reply.

II. That the contents of the Paragraph II of the original application are formal, hence need no reply.

III. That the contents of the Paragraph III of the original application are formal, hence need no reply, However it is submitted that the respondent no.6 is entitled to do the mining operation on the area in question after completing all the formalities like getting approved on mining plan and environment clearance from the competent authority. It is also respectfully submitted that the mining lease agreement, could not challengeable before this Hon'ble Tribunal under the provisions of Sections 14 and 15 read with Section 18 of the National Green Tribunal Act, 2010 because before execution of the mining lease deed, environment clearance is necessary which already obtained by the respondent no.6 hence this original application is



not mentionable.

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IV. That the contents of the Paragraph IV of the application related to the report dated 03.01.2022 submitted by a committee, constituted by the Commissioner, Chitrakootdham, Division, Banda. In this respect, it is submitted that such report dated 03.01.2022 cannot be challengeable before this Hon'ble Tribunal because it is based on factual situation of the area and if applicant is aggrieved with the aforesaid factual report dated 03.01.2022, then he could made an application again before the Commissioner, Chitrakootdham, Division, Banda for seeking re-enquiry of the area.

#### REPLY TO FACTS AND BRIEF

1. That the contents of the Paragraph 1 of the original application is related about the detail of applicant organization and applicant society is registered under the Indian Trust Act, 1882 in District Ghazipur, Uttar Pradesh and its branch office at H-23, Lajpatnagar, Part-1, New Delhi-110024. It is further submitted that applicant organization is not aggrieved person and the residents of village Singhanpur Baghari are not the member of such organization, therefore, this application has been filed before this Hon'ble Tribunal as public interest litigation which is not maintainable under the statutory provisions and liable to be dismissed on this ground alone.

2. That the contents of the Paragraph 2 of the original application are formal, hence need no reply.

3. That the contents of the paragraph 3 of the original application

are not admitted as alleged. It is submitted that if applicant is aggrieved with the environment clearance dated 01.12.2018 issued in favour of the respondent no. 6 then its may file the appeal before this Hon'ble Tribunal but the validity of the mining lease agreement could not challengeable before this Hon'ble Tribunal, hence this original application is not maintainable before this Hon'ble Tribunal in the eye of law.

4. That the contents of the paragraph 4 of the original application based on record and are not disputed.

5. That the contents of the paragraph 5 of the application are based on record and are not disputed. However, it is submitted that mining lease was granted in favour of respondent no. 6 after mentioning the area in DSR and mining operation are being done by him in accordance with the law.

6. That in reply to the contents of the paragraph 6 of the application, it is submitted that the Committee of the four members constituted by the Commissioner, Chitrakootdham, Division, Banda under the chairmanship of Sri Umakant Tripathi, Additional District Officer (Finance and Revenue) Banda alongwith Sri Jitendra Kumar, Sub Divisional Magistrate, Mahoba, Sri Ram Pravesh Rai, Circle Officer, (Police), Sadar, Mahoba and Sri Shailendra Singh, Senior Mines Officer, Mahoba. The aforesaid Committee enquired all the allegations on 21.12.2021 and 29.12.2021 and after inquiring the matter, it has submitted his report. True copy of the report is being enclosed herewith and marked as **Annexure-4.**

7. That in reply to the contents of the Paragraph 7 of the Original Application, it is submitted that the such type of complaint is considerable when the area was not mentioned in the District



Survey Report, Mahoba and after loading it on the district administration portal everyone can submit their objections in writing but any local person or other person have not filed their objections for this area and whenever area is settled in accordance with law, in favour of respondent no 6 then no one is justified to challenge the grant of such mining lease at this time. It is also pertinent to mention here that the same facts have come into notice of the district administration, that local persons are making hurdles by filing false complement only for claiming illegal gratification from the lessee/Respondent No. 6.

8. That in reply to the contents of the Paragraph 8 of the Original Application, it is submitted that all complaints/applications received in the office of the District Officer, Mahoba have already been inquired properly but no allegation has been found sustainable.

9. That the contents of Para 9 are wrong hence denied.

10. That in reply to the contents of Para 10 it is submitted that the committee appointed by the Commissioner, Chitrakootdham has specifically found that no Mandir, Devsthan or Siddhbaba is in existence in the leased area.

11. That the contents of Para 11 do not call for any reply.

12. That in reply to the contents of Para 12 it is submitted that no illegal mining was found on 17.10.2021.

13. That the contents of Para 13 are wrong hence denied. It is submitted that on the complaint made by the farmers, action was taken. It is further submitted that no reliance can be placed on news item published in local newspaper.



14. That the contents of Para 14 need no reply.

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15-16. That the contents of Paras 15 and 16 are matter of record.

17. That the contents of Para 17 are wrong hence denied. The Committee appointed by Commissioner, Chitrakootdham looked into all the aspects and grievances of the Petitioner.

18. That the contents of Para 18 need no reply.

19. That the grounds of challenge are argumentative in nature and will be replied at the time of hearing.

REPLY TO LIMITATION

20. That the present Application is not within the period of limitation, hence the same is liable to be rejected.

21. That prayer Clause is wrong hence denied. The Applicants are not entitled for any relief.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 16<sup>TH</sup> DAY OF JULY, 2022 AT NEW DELHI.

ATTESTED  
DIPANKAR DAS  
NOTARY PUBLIC  
R.K. GARG BLDG  
SUPREME COURT

IDENTIFIED



DEPONENT

ANNEX-01

13

**District Level Environment Impact Assessment Authority, Mahoba**

Office of the District Magistrate, Mahoba

Fax: 05281-244156

Ref. No. 225/Parya/DEIAA/MAHOBA/2018

E-mail: dmmab@nic.in

Date: 01/12/2018

To,

Smt. Sabra Khatoon W/o Late Shoaib Ahmad  
R/o H.No 177, Vivek Nagar Kabrai, Mahoba,  
District - Mahoba, U.P.

**Sub: Regarding Environmental Clearance for proposed Building Stone Granite (Khanda, Gitti, Boulder) Mining Project at Gata No. 482, Village Singhanpur-Baghari, Tehsil Mahoba, District-Mahoba, (U.P.) Leased Area 5.00 Acres (2.024 ha).**

Dear Sir,

Please refer to your letter dated 01/11/2018 addressed to the Chairman/Secretary, District Level Environment Impact Assessment Authority, (D.E.I.A.A), Mahoba, The District Level Committee considered the matter in its meeting held on dated 03/11/2018. A presentation was made by The Consultant ENY DAS India Pvt.Ltd., Lucknow, U.P. along with the representative of the project proponent, through documents, presentation made during meeting dated 03/11/2018 and reply to the queries raised DEAC, MAHOBA, has informed to DEIAA, MAHOBA that:

1. The environmental clearance is sought for Building stone Granite (Khanda, Gitti, Boulder) Mining project at Gata No. 482, Village Singhanpur-Baghari, Tehsil Mahoba, District, Mahoba, (U.P.) Leased area 5.00 acres (2.024 ha).
2. Letter of Intent of the area was granted by District Magistrate, Mahoba vide letter no. 4903/M.M.C/E-Tender/Sahamati Patra/2018-19 Dated 13/08/2018.
3. 20240 Cubicmeter for Building stone Granite (Khanda, Gitti, Boulder) is proposed to mine annually for up to the (1<sup>st</sup>, 2<sup>nd</sup>, 3<sup>rd</sup>, 4<sup>th</sup> & 5<sup>th</sup> year) according to approved mining plan. The Environmental clearance will be co-terminus with the mining lease period.
4. The water requirement will be limited to 0.42 KLD from water tanker for Domestic (drinking), 2.4 KLD sprinkling on haulage route for dust suppression, 0.02 KLD for plantation & others.
5. During operation the maximum no. of workers will not be more than 42.
6. The Project activity are not covered under general conditions, because its belong to B2 Category, under MOEF notification dated 15/01/2016 and 20/01/2016.
7. The mining will be opencast type and carried out semi mechanized.
8. The ultimate depth of mining will be restricted to 12 mtr/ water level, whichever is less.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. Regarding the project no litigation is pending in any court.
11. This project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.

  
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The Project proposal falls under B2 Category of MoEF Notification dated 15/01/2016 and 20/01/2016. Based on the above said project, the District Level Environment Impact Assessment Authority held on dated 27/11/2018 has decided to grant the Environmental Clearance to this project proposal subject to effective implementation of the following general and specific conditions:

**General Conditions**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006,
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will stand cancelled.
6. For ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
7. Data on ambient air quality (RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.2009.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> may, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personal working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportations of the materials shall be limited to day hours time only.

  
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- 15. Provision shall be made for the housing the labourer and necessary infrastructure and facilities such as fuel for cooking, drinking water, medical health care, crèche etc. The housing and temporary structures to be removed after the completion of the project.
- 16. A separate Environmental Management Cell with suitable members be set-up under the control of a Senior Executive, who will report to the Head of the Organization.
- 17. The Project Proponent shall inform to the Regional Office, MoEF, Gandhinagar and State Pollution Control Board regarding date of financial closure and approval of the project by the Concerned authorities and the date of commencement of development work.
- 18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
- 19. The Project Proponent has to submit half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA, Mahoba, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- 20. The DEIAA may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions

- 1. Norms of Transport Department/PWD shall be strictly followed during transportation of minerals.
- 2. haul road shall be made motorable.
- 3. Forest NOC shall be obtained prior to start of work.
- 4. Corporate Social Responsibility (CSR) plan along with budgetary provision of 5% of the total cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
- 5. This environmental Clearance does not create or verify any claim of applicant on the proposed site/activity.
- 6. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
- 7. The Environmental clearance will be co-terminus with the mining lease period.
- 8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
- 9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is

  
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exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.

- 10. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
- 11. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation Programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Lucknow and DEIAA Mahoba every year.
- 13. Blast vibration study shall be conducted and a observation report submitted to the the Regional Office, MoEF, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
- 14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day-time only.
- 15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
- 16. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be block topped.
- 17. Rain water harvesting shall be undertaken to recharge the ground water source.
- 18. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Lucknow, UP Pollution Control Board and DEIAA Mahoba within six months and thereafter every year from the next consequent year.
- 19. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantation of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
- 20. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
- 21. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
- 22. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining

  
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- activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow, U.P. Pollution Control Board and DEIAA Mahoba regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
23. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF, GoI, Lucknow, U.P. Pollution Control Board and DEIAA Mahoba regularly.
  24. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
  25. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
  26. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
  27. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
  28. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
  29. Over burden (OB) shall be stacked at earmarked dump site (s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
  30. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, MoEF, GoI, Lucknow, U.P. Pollution Control Board and DEIAA Mahoba on six monthly basis.
  31. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
  32. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level

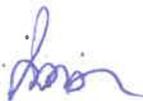
  
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and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e.-monsoon (April-May), Monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.

33. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
34. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
35. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The Vehicles transporting minerals shall be covered with a tarapaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
36. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
37. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, Ministry of Environment & Forest, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
38. Project proponent shall explore the possibility of using solar energy where ever possible.
39. Commitment towards CSR has to be followed strictly.
40. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
41. Project Proponent has to strictly follow the directions/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
42. The blasting will be done only after getting the permission from the Mining-Department.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership of the proposed site, this permission shall automatically deem to be cancelled.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

  
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The Project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.

The DEIAA Mahoba/MoEF reserves the right to revoke the environmental clearance, if any conditions stipulated are not implemented to the satisfaction of DEIAA Mahoba/MoEF. DEIAA Mahoba may impose additional environmental conditions or modify the existing ones, if necessary.

In Compliance of any order passed by the Hon<sup>ble</sup> Supreme Court, Hon<sup>ble</sup> High Court or Hon<sup>ble</sup> National Green Tribunal this Environment Clearance can be terminated by the DEIAA at any time.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533 (E) dated 14-09-2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
(Sahdev) 12/12/2018  
D.M, Mahoba.  
Chairman,  
DEIAA, Mahoba. (U.P.)

No. 225 /Parya/DEIAA/Mahoba/.....01/12...../2018

dated as above.

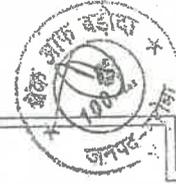
Copy for information and necessary action to:

- 1- Additional Chief Secretary, Geology and Mining, Govt. of U.P., Lucknow.
- 2- The Principal Secretary, Environment, Govt. of U.P., Lucknow.
- 3- Director, Environment, Bibhuti Khand, Gomti Nagar, Lucknow.
- 4- Director, Geology and Mining, Lucknow.
- 5- District Magistrate, Mahoba.
- 6- Divisional Forest Officer, Mahoba.
- 7- Sub Divisional Magistrate (Sadar), Mahoba.
- 8- Regional Pollution Control Officer, Banda.
- 9- NIC Mahoba to upload on website.

  
(Sahdev)  
D.M, Mahoba.  
Chairman,  
DEIAA, Mahoba. (U.P.)

  
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Annexure - 02 20



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2019

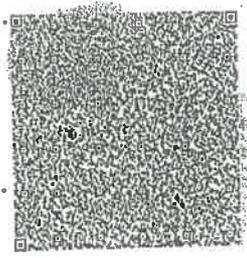
**INDIA NON JUDICIAL**  
**Government of Uttar Pradesh**

**e-Stamp**

Certificate No.	: IN-UP05486287790912R
Certificate Issued Date	: 02 Jan 2019 01:22:PM
Account Reference	: NON ACC (BK) / upbobbk02/ MAHOBA/ UP-MHB
Unique Doc. Reference	: SUBIN-UPURBOBBK0206554359161005R
Purchased by	: SMT SABRA KHATOON WO LATE SUEEB AHMAD
Description of Document	: Article 35 Lease
Property Description	: ARAJ MOUJA SINGHANPUR BAGHARI GATA NO. 482 TAHSIL AND DISTT MAHOBA
Consideration Price (Rs.)	: 20,45,120
First Party	: HONORABLE GOVERNOR UP GOVT B & D M MAHOBA
Second Party	: SMT SABRA KHATOON WO LATE SUEEB AHMAD
Stamp Duty Paid By	: SMT SABRA KHATOON WO LATE SUEEB AHMAD
Stamp Duty Amount (Rs.)	: 20,45,120 (Twenty Lakh Forty Five Thousand One Hundred And Twenty only)

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Cero  
22/1/19

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.....Please write or type below this line.....

*Handwritten signatures:* [Signature 1], [Signature 2], [Signature 3]

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**Statutory Alert:**  
1. The authenticity of this Stamp Certificate should be verified at "www.stampstamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.  
2. The onus of checking the legitimacy is on the users of the certificate.

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उत्तर प्रदेश UTTAR PRADESH

प्रपत्र- एम.एम. 6

38AA 360137

खनन के लिए नीलामी पट्टे का विलेख  
(नियम 29)

यह अनुबन्ध आज दिनांक 05.12.2018 माह जनवरी वर्ष 2019 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), एक पक्ष और श्रीमती शाबरा खातून पत्नी स्व० सुऐब अहमद निवासी विवेकनगर कबरई तहसील व जनपद महोबा (जिसे आगे "पट्टेदार" कहा गया है) जिस पदावलि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा विधिक प्रतिनिधि भी समझे जायेंगे। दूसरा पक्ष,

जैसा कि राज्य सरकार ने शासनादेश संख्या 3236/86-2017-57 (सा०)/2017 टीसी दिनांक 12.12.2017 एवं अनुवर्ती शासनादेश संख्या 2644/86-2018-57(सा०)/2017 टीसी दिनांक 17.10.2018 के द्वारा निर्धारित पट्टे की अवधि 10 वर्ष या अधिकतम 20 वर्ष निर्धारित किये जाने का निर्णय लिया गया है। उक्त के कम में आवेदक द्वारा दिये गये प्रार्थना पत्र दिनांक 18.12.2018 द्वारा उक्त क्षेत्र को 10 वर्ष की अवधि हेतु स्वीकृत किये जाने का अनुरोध किया गया है।

और जैसा कि जिलाधिकारी, महोबा के हस्ताक्षर से निर्गत विज्ञप्ति संख्या- 3153/एम.एम.सी.-30/विज्ञप्ति-ख.बो./गि.वै./2017-18 दिनांक 21.04.2018 के द्वारा जनपद-महोबा की तहसील-सदर स्थित ग्राम-सिंघनपुर बघारी के गाटा सं०-482 में 2.024 हेक्टेयर (5.00 एकड़) क्षेत्र में उपलब्ध इमारती पत्थर

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उत्तर प्रदेश UTTAR PRADESH

38AA 360138

(खण्डा, गिट्टी, बोल्टर) के रिक्त क्षेत्र के लिये निविदायें एवं बोलियां अर्ह व्यक्तियों से आमन्त्रित की गयी थी।

और जैसा कि इस विलेख के भाग-1 में उल्लिखित क्षेत्र में उपलब्ध वार्षिक 20,240.00 (बीस हजार दो सौ चालीस) घन मीटर उपखनिज इमारती पत्थर (खण्डा, गिट्टी, बोल्टर) के लिये रु 317.00 (तीन सौ सतरह) मात्र की सर्वोच्च बोली दी है, जिसे सर्वोच्च एवं सन्तोषजनक पाते हुये उनके पक्ष में खनन पट्टे की स्वीकृति हेतु सहमति पत्र (लेटर ऑफ इन्टेन्ट) जिलाधिकारी, महोबा के पत्र संख्या- 4903/एम0एम0सी0/ई-टेण्डर/सहमति पत्र/2018-19 दिनांक 13.08.2018 निर्गत किया गया है।

और जैसा कि पट्टेदार ने उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 के नियम-34 के प्राविधानों के अन्दर खनन बन्दी योजना सहित खनन योजना तैयार करा कर निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 लखनऊ से अनुमोदन उनके पत्र संख्या-1742/मा0 प्लान/2016 दिनांक: 31.10.2018 के द्वारा प्राप्त कर, उसे जिलाधिकारी, महोबा के कार्यालय में प्रस्तुत कर दिया है।

और जैसा कि भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक: 14.09.2006 सहपठित अधिसूचना दिनांक: 15.01.2016 के अनुक्रम में पट्टेदार ने जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, महोबा से पूर्व

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उत्तर प्रदेश UTTAR PRADESH

38AA 360140

पर्यावरणीय अनापत्ति, उनके पत्र संख्या-225/पर्या0/डी0ई0आई0ए0ए0/महोबा /2018 दिनांक: 01.12.2018 के द्वारा प्राप्त कर जिलाधिकारी, महोबा के कार्यालय में प्रस्तुत कर दी है।

यह कि उक्त नियमावली, 1963 के प्राविधानों के अन्तर्गत की गयी नीलामी की प्रक्रिया में 20,240.00 (बीस हजार दो सौ चालीस) घनमी0 वार्षिक उपखनिज इमारती पत्थर (खण्डा, गिट्टी, बोल्टर) की मात्रा के लिए पट्टेदार द्वारा रू0 317.00 (तीन सौ सतरह) प्रति घन मी0 की दर से प्रथम वर्ष हेतु रू0 64,16,080/- (चौसठ लाख सोलह हजार अस्सी मात्र) तथा अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10 प्रतिशत वृद्धि कर आगणित धनराशि देने का प्रस्ताव किया था। राज्य सरकार द्वारा खनन पट्टे के लिए एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 2.024 हेक्टर (5.00 एकड़) क्षेत्र को दस वर्षों की अवधि के लिए पट्टेदार का उक्त प्रस्ताव स्वीकार कर लिया है और पट्टेदार ने प्रतिभूति स्वरूप रू0 16,04,020.00 (सोलह लाख चार हजार बीस) मात्र तथा प्रथम किस्त रू0 16,04,020.00 (सोलह लाख चार हजार बीस) मात्र कुल धनराशि रू0 32,08,040.00 (बत्तीस लाख आठ हजार चालीस) संयुक्त कोषागार चालान सं0 आई0टी0 -67231 दिनांक 29.09.2018 जो एम0एस0टी0सी0 के माध्यम से प्राप्त हुआ है के द्वारा राज्य सरकार के पास जमा कर दी है।

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उत्तर प्रदेश UTTAR PRADESH

38AA 360141

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करती है।

उपखनिज इमारती पत्थर (खण्डा, गिट्टी, बोल्टर) जिन्हें आगे और अभिदिष्ट अनुसूची में उक्त "खनिज" कहा गया है, की समस्त खान, तल्प (beds) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली, 1963 में उल्लिखित स्वतंत्रताओं, अधिकारों तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे।

दिनांक: 08.01.2019 से 10 (दस) वर्ष की आंगामी अवधि के लिए अर्थात् दिनांक: 08.01.2019 से दिनांक: 07.01.2029 तक के लिए पट्टेदार की एतद्द्वारा दिए गए और पट्टान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों और अन्य देयों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार

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उत्तर प्रदेश UTTAR PRADESH

38AA 360142

एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली, 1963 में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)  
भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान  
और क्षेत्र

वह समस्त भू-खण्ड, जो जिला महोबा की तहसील-सदर के अन्तर्गत ग्राम-सिंघनपुर बघारी, में स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें गाटा सं० 482 में स्थित है तथा जिसमें 2,024 हेक्टेयर (5.00 एकड़) क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नवत है:-

- उत्तर- स्वीकृत क्षेत्र की सीमा बाद आराजी सं० 477 व 476
- दक्षिण- स्वीकृत क्षेत्र की सीमा बाद आराजी संख्या 485
- पूरब- स्वीकृत क्षेत्र की सीमा बाद रिक्त क्षेत्र व आ०सं० 478, 479 व 480
- पश्चिम- स्वीकृत क्षेत्र की सीमा बाद आराजी संख्या 483

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

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*Accept*

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उत्तर प्रदेश UTTAR PRADESH

भाग-2

38AA 360143

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये  
घनराशि गये क्षेत्र में उसके द्वारा हटाये गये उपखनिज इमारती पत्थर  
(खण्डा, गिट्टी, बोल्टर) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान  
करेगा।

ई- निविदा/ई-नीलाम की घनराशि जमा करने की अनुसूची {नियम - 27(3)}

क्र० सं०	वर्ष	कुल घनराशि (रुपये में)	प्रथम किश्त (रुपये में)	द्वितीय किश्त (रुपये में)	तृतीय किश्त (रुपये में)	चतुर्थ किश्त (रुपये में)
1.	प्रथम वर्ष	64,16,080.00	16,04,020.00 जमा हो चुकी है।	16,04,020.00 दि०: 01.04.2019 से देय	16,04,020.00 दि०: 01.07.2019 से देय	16,04,020.00 दि०: 01.10.2019 से देय
2.	द्वितीय वर्ष	70,57,688.00	17,64,422.00 दि०: 01.01.2020 से देय	17,64,422.00 दि०: 01.04.2020 से देय	17,64,422.00 दि०: 01.07.2020 से देय	17,64,422.00 दि०: 01.10.2020 से देय
3.	तृतीय वर्ष	77,63,457.00	19,40,865.00 दि०: 01.01.2021 से देय	19,40,865.00 दि०: 01.04.2021 से देय	19,40,865.00 दि०: 01.07.2021 से देय	19,40,865.00 दि०: 01.10.2021 से देय
4.	चतुर्थ वर्ष	85,39,803.00	21,34,951.00 दि०: 01.01.2022 से देय	21,34,951.00 दि०: 01.04.2022 से देय	21,34,951.00 दि०: 01.07.2022 से देय	21,34,951.00 दि०: 01.10.2022 से देय
5.	पंचम वर्ष	93,93,783.00	23,48,446.00 दि०: 01.01.2023 से देय	23,48,446.00 दि०: 01.04.2023 से देय	23,48,446.00 दि०: 01.07.2023 से देय	23,48,446.00 दि०: 01.10.2023 से देय

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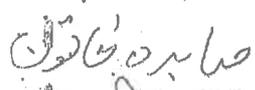
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क्र० सं०	वर्ष	कुल धनराशि (रुपये में)	प्रथम किश्त (रुपये में)	द्वितीय किश्त (रुपये में)	तृतीय किश्त (रुपये में)	चतुर्थ किश्त (रुपये में)
6.	छठे वर्ष	1,03,33,161.00	25,83,291.00 दि०: 01.01.2024 से देय	25,83,291.00 दि०: 01.04.2024 से देय	25,83,291.00 दि०: 01.07.2024 से देय	25,83,291.00 दि०: 01.10.2024 से देय
7.	सातवें वर्ष	1,13,66,478.00	28,41,620.00 दि०: 01.01.2025 से देय	28,41,620.00 दि०: 01.04.2025 से देय	28,41,620.00 दि०: 01.07.2025 से देय	28,41,620.00 दि०: 01.10.2025 से देय
8.	आठवें वर्ष	1,25,03,125.00	31,25,782.00 दि०: 01.01.2026 से देय	31,25,782.00 दि०: 01.04.2026 से देय	31,25,782.00 दि०: 01.07.2026 से देय	31,25,782.00 दि०: 01.10.2026 से देय
9.	नवें वर्ष	1,37,53,438.00	34,38,360.00 दि०: 01.01.2027 से देय	34,38,360.00 दि०: 01.04.2027 से देय	34,38,360.00 दि०: 01.07.2027 से देय	34,38,360.00 दि०: 01.10.2027 से देय
10.	दसवें वर्ष	1,51,28,782.00	37,82,196.00 दि०: 01.01.2028 से देय	37,82,196.00 दि०: 01.04.2028 से देय	37,82,196.00 दि०: 01.07.2028 से देय	37,82,196.00 दि०: 01.10.2028 से देय

स्वामित्व कटौती आदि से मुक्त होगा

(2) इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को '0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत, शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क' पर सरकारी कोषागार में जमा करके किया जायेगा तथा चानान की एक प्रति जिलाधिकारी, महोबा को भेजी जायेगी।


  
  
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स्वामित्वों का समय  
पर भुगतान न किया  
जाये तो कार्यवाही  
की प्रक्रिया

(3) यदि इस उपस्थापन पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

### भाग-3

#### सामान्य उपबन्ध

नियमों  
प्रसंविदाओं और  
शर्तों को भंग  
करने पर पट्टा  
समाप्त किया जा  
सकता है :

(1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार खनन पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

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पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :

(2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाम के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जाती

(3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

سابقہ کاروں

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नोटिस

(4) इस उपस्थापन-पत्र द्वारा पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस पट्टेदार द्वारा दिये गये e-mail address अथवा उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करें और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदारों पर उचित तथा वैध तामील समझौते जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती (challenged) दी जायेगी।

सीमा चिन्ह खड़ा करना और उनका अनुरक्षण

(5) पट्टेदार उक्त नियमावली 1963 के नियम 17 व 35 के प्रविधानों के अनुसार इस पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के उपरान्त सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादित करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे (Pillar) को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो और उनका सदैव अनुरक्षण करेगा और अच्छी दशा में रखेगा।

खनन संक्रियाओं का प्रारम्भ

(6) पट्टेदार पट्टा विलेख के निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात् 'जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।

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ई-एम0एम0-11  
का जारी किया  
जाना

(7) पट्टेदार प्रत्येक वाहन को परिवहन प्रपत्र एम0एम0-11 अथवा ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में पट्टेदार नियमावली 1963 के नियम- 59 एवं 70 के प्राविधानों के अन्तर्गत शरित का भागीदार होगा।

जिला खनिज  
फाउण्डेशन न्यास  
एवं आयकर

(8) पट्टेदार जिला खनिज फाउण्डेशन न्यास, महोबा के निर्धारित खाते में नियमानुसार रॉयल्टी का 10 प्रतिशत देय धनराशि एवं सयल्टी के सापेक्ष आयकर के मूद मे-02 प्रतिशत टी0डी0एस0 जमा करेगा।

स्वयं के व्यय पर  
पहुँच मार्ग का  
निर्माण

(09) पट्टेदार स्वयं के व्यय पर उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण करेगा।

स्वयं के व्यय पर  
वाहनों की प्रवेश  
मार्ग पर निगरानी  
किया जाना

(10) पट्टेदार नियम-35 के अनुसार यदि आवश्यक हो वाहनों के प्रवेश व निकासी पर निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधार उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिज के परिवहन हेतु प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का खाता पढ़ने और सुरक्षित रखने की सुविधा होगी। और उसका समुचित रूप से रख रखाव करेगा एवं उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त

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सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकाडिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी द्वारा रिकार्ड मांगे जाने पर उक्त रिकाडिंग को उपलब्ध करायेगा।

चिन्हित सुरक्षा क्षेत्र

(11) पट्टेदार जिलाधिकारी, महोबा द्वारा चिन्हित सुरक्षा क्षेत्रों में खनन नहीं करेगा तथा सुरक्षा मानको के अनुसार खनन संक्रियायें की जायेगी।

शर्तों के उल्लंघन पर पट्टा समाप्ति

(12) यदि पट्टेदार द्वारा नियमों व खमन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तब पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी, महोबा अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

हानि के सम्बन्ध में पट्टेदार का उत्तरदायित्व

(13) पट्टेदार द्वारा किये गये खनन/परिवहन से जन-धन की हानि की दशा में ऐसी हानि के लिये पूर्ण रूप से वह उत्तरदायी होगा।

वित्तीय आश्वासन

(14) पट्टेदार नियमावली 1963 के नियम-34 (6) के प्राविधानों के अन्तर्गत वित्तीय आश्वासन की रकम नियमानुसार जमा करने हेतु उत्तरदायी होगा।

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# भारतीय गैर न्यायिक

बीस रुपये

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निजी भूमिधरों का  
प्रतिकर का भुगतान

(15) उक्त नियमावली-1963 के नियम 67 के प्राविधानों के अधीन भूमि के भूमिधरों को पट्टेदार से प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय हो जाये, परन्तु विफलता की दशा में प्रतिकर का अवधारण जिलाधिकारी, महोबा द्वारा किया जायेगा।

मा0 न्यायालय द्वारा  
पारित आदेशों का  
अनुपालन

(16) पट्टेदार मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन सदैव करेगा।

पट्टेदार का  
वादो के सम्बन्ध  
में उत्तरदायित्व

(17) नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक कार्यवाही योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।

वन विभाग द्वारा  
लगाई गई शर्तों  
का पालन

(18) प्रभागीय वनाधिकारी, महोबा वन प्रभाग, महोबा के पत्र सं0 4109/33-1 दिनांक: 07.02.2018 में उल्लिखित शर्तों के पालन हेतु पट्टेदार विधिक दृष्टि से बाध्य होगा।

पर्यावरणीय  
अनापत्ति में  
उल्लिखित शर्तों  
का पालन

(19) जिला स्तरीय पर्यावरण समाघात प्राधिकरण, महोबा के पत्र सं0-225/पर्या0/डी0ई0आई0ए0ए0/2018 दिनांक: 01.12.2018 में उल्लिखित शर्तों का पालन हेतु पट्टेदार बाध्य रहेगा।

सहमति पत्र में दी  
गयी शर्तें

(20-1) यह अनुबन्ध माननीय उच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।

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# भारतीय गैर न्यायिक

बीस रुपये

₹.20

Rs.20

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उत्तर प्रदेश UTTAR PRADESH

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(20-2) यथा स्थिति नियमावली-1963 में किये गये संशोधन इस अनुबन्ध पर प्रभावी होंगे।

(20-3) ई-निविदा सह ई-नीलामी में भाग लेने से पूर्व क्षेत्र में उक्त खनिज की उपलब्धता एवं खनन स्थल के लिये पहुँच मार्ग आदि के सम्बन्ध में मौके का निरीक्षण कर बिडर्स स्वयं आश्वस्त हो गये हैं अतः इस सम्बन्ध में किसी भी प्रकार पट्टेदार का दावा स्वीकार नहीं किया जायेगा।

(20-4) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

(20-5) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/ अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

(20-6) स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुये अन्य शर्तें जो उचित समझी जायेगी, मान्य होगी।

स्टाम्प शुल्क

(21) स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष की धनराशि ₹0 64,16,080.00, द्वितीय वर्ष की धनराशि ₹0 70,57,688.00 तृतीय वर्ष की धनराशि ₹0 77,63,456.80, चतुर्थ वर्ष की धनराशि ₹0 85,39,802.48, पंचम वर्ष की धनराशि ₹0 93,93,782.73, छठे वर्ष की धनराशि ₹0 1,03,33,161.00 सातवें वर्ष की धनराशि ₹0 1,13,66,477.10 आठवें वर्ष की धनराशि ₹0 1,25,03,124.81 नवें वर्ष की धनराशि ₹0 1,37,53,437.29 दसवें वर्ष की धनराशि ₹0 1,51,28,781.02 कुल धनराशि ₹0 10,22,55,791.23 अर्थात् 10,22,56,000.00 पर उपनिबन्धक, महोबा ने अपने पत्र सं०-234/स०२०-महोबा/2018 दिनांक 22.12.2018 के द्वारा ₹0 20,45,120.00 मूल्य का स्टाम्प देय बताया गया है।

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उत्तर प्रदेश UTTAR PRADESH

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इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।



हस्ताक्षर *[Signature]* 11/10/19  
जिलाधिकारी, महोबा

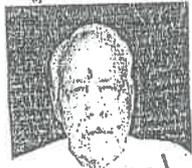
जिलाधिकारी, महोबा  
उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

साक्षी  
1. *[Signature]* अन्जनी कुमार सिंह  
ज्येष्ठ खान अधिकारी  
महोबा



2. *[Signature]* (अशोक कुमार जैस)  
वरिष्ठ लिपिक  
घवैरी कार्यालय, महोबा

हस्ताक्षर *[Signature]*  
(पट्टेदार)



साक्षी :-  
1. *[Signature]* शाहीदास पांडे  
राजपुर नगर, महोबा  
2. Alique Ahmed So. Shob Ahmed  
R/o M.G. 315 K.O.A. Golong  
Johann Rampur

*[Signature]*

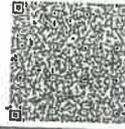
*[Signature]*

*[Signature]*  
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भारत सरकार  
Government of India

सबरा खालून  
Sabra Khaloon  
जन्म तिथि / DOB :  
महिला / Female



आधार - आम आदमी का अधिकार

صابرہ خالون



भारतीय विशिष्ट पहचान अधिकरण  
Unique Identification Authority of India

कानपुर  
प्रदेश, 2

1847  
1800 300 1047

help@uidai.gov.in

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 भारत सरकार  
 Government of India  
 अतीक अहमद  
 Atique Ahmad  
 जन्म तिथि / DOB : ( )  
 पुरुष / Male



आधार - आम आदमी का अधिकार

*Atique Ahmad*


 भारतीय पहचान प्राधिकरण  
 Unique Identification Authority of India  
 Address:

1800 300 1947    help@uidai.gov.in    www.uidai.gov.in

صائب الحق



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 भारत सरकार  
 Government of India  
  
 गोपाल वत्त पाण्डेय  
 Gopal Utt Par  
 जन्म तिथि/DOB:  
 पुरुष/MALE  
  
 मेरा आधार, मेरी पहचान

गोपाल वत्त पाण्डेय

  
 भारतीय विशिष्ट पहचान प्राधिकरण  
 Unique Identification Authority of India  
  
  
 www.mha.gov.in

साबित खातों

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ग्राम - सिव्जनपुर बधारी गाटा सं०- (484) तहसील व जिला - सहोबा में  
 श्री - - - - के पक्ष में आवेदित। स्वीकृत खान क्षेत्र से  
 सम्बन्धित मानचित्र। पैमाना - 16" = 1 मील



सीमाबन्धित क्षेत्र  
 (30)  
 श्रीमती राजेशा शाहन के पक्ष में स्वीकृत  
 खान क्षेत्र का नक्शा (A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z)  
 गाटा - सिव्जनपुर बधारी  
 आ.सं. - 482  
 खान - 2,024 ई०  
 - जो एडवोकेट  
 30 - स्वीकृत खान क्षेत्र का नक्शा (A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z)  
 477 व 476  
 40 - स्वीकृत खान क्षेत्र का नक्शा (A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z)  
 488  
 40 - स्वीकृत खान क्षेत्र का नक्शा (A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z)  
 आ.सं. - 479, 480  
 40 - स्वीकृत खान क्षेत्र का नक्शा (A, B, C, D, E, F, G, H, I, J, K, L, M, N, O, P, Q, R, S, T, U, V, W, X, Y, Z)  
 आ.सं. - 483

रजिस्ट्रार  
 सिव्जनपुर  
 खनिज विभाग

श्रीमती कुमारी सिंह  
 ज्येष्ठ खान अधिकारी  
 सहोबा

श्रीमती राजेशा शाहन  
 आवेदिका

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सेवा में,

आयुक्त

चित्रकूट धाम मण्डल,

बांदा।

Annexure-3 40

पत्र सं० : 2045/एम०एम०सी०-30खनिज/2021-22

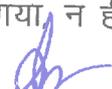
दिनांक : 22/12/2021

विषय:-ग्राम सिंघनपुर बघारी में स्वीकृत खनन पट्टा के विरुद्ध हो रहे धरना-प्रदर्शन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अमर उजाला बांदा में दिनांक 21.12.2021 को प्रकाशित समाचार के सन्दर्भ में आख्या निम्नवत् है :-

1. श्रीमती साबरा खातून पत्नी स्व० श्री सुऐब अहमद नि० विवेक नगर कबरई, जनपद महोबा के पक्ष में जनपद महोबा की तहसील सदर स्थित ग्राम सिंघनपुर बघारी के गाटा सं० 482 रकबा 2.024 हे० क्षेत्र के लिए ई निविदा सह ई नीलामी के माध्यम से दिनांक 08.01.2019 से 07.01.2029 तक 10 वर्ष की अवधि हेतु उपखनिज ईमारती पत्थर खण्डा/गिट्टी/बोल्डर का खनन पट्टा स्वीकृत/संचालित है। उक्त क्षेत्र पर ही पूर्व में 20 वर्षों से अधिक समय से पट्टाधारक के पति स्व० श्री सुऐब अहमद के पक्ष में खनन पट्टा संचालित था। स्थानीय व्यक्तियों द्वारा कभी किसी भी प्रकार का अवरोध उत्पन्न नहीं किया गया।
2. उक्त संचालित खनन पट्टा में चल रहे खनन कार्य का विरोध करते हुए स्थानीय व्यक्तियों द्वारा खनन पट्टा क्षेत्र में कार्य कर रहे कार्मिक के साथ दिनांक 30.08.2021 को श्री सारथ व्यास द्वारा मारपीट की गयी, जिस पर दिनांक 30.08.2021 को सम्बन्धित कार्मिक द्वारा थाना कबरई में एन०सी०आर० दर्ज करायी गयी। (संलग्नक-1)
3. उक्त पट्टा क्षेत्र पर देवस्थान बताकर श्री सारथ व्यास आदि निवासी ग्राम सिंघनपुर बघारी द्वारा खदान में लगे मजदूरों से मारपीट करने तथा मकान व मशीन आदि पर कब्जा किये जाने के सम्बन्ध में पट्टाधारक प्रतिनिधि द्वारा तहसील दिवस में प्रस्तुत शिकायती प्रार्थना पत्र के क्रम में संयुक्त जांच क्षेत्रीय लेखपाल, सिंघनपुर बघारी, खान निरीक्षक महोबा व अधिकारी सर्वेक्षक महोबा द्वारा दिनांक 04.09.2021 को की गयी। प्रेषित संयुक्त जांच आख्या में यह अवगत कराया गया कि मौके पर स्वीकृत पहाड़ के खनन क्षेत्र का सीमांकन किया गया तथा उक्त भूमि मौजा सिंघनपुर बघारी स्थित पहाड़ गाटा सं० 482 रकबा 2.024 हे० को चिन्हित कर दिया गया है। सीमांकन के दौरान ग्राम वासियों द्वारा कोई अवरोध उत्पन्न नहीं किया गया न ही ग्राम वासियों और अगल बगल

  
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के खातेदारों द्वारा कोई आपत्ति प्रकट नहीं की गयी। मौके पर अराजकता जैसी कोई स्थिति नहीं है। प्रतिपक्षी को मौके पर बुलाया गया लेकिन उपस्थित नहीं हुए। प्रार्थी तथा उपस्थित लोग कृत कार्यवाही से संतुष्ट हैं। स्थलीय जाँच में स्वीकृत खनन क्षेत्र के अन्तर्गत खनन कार्य पाया गया। (संलग्नक-2) उक्त संचालित खनन पट्टा खसरा सं० 482 रकबा 2.024 हे० की चौहद्दी निम्नवत् है :-

	गाटा सं०	भूस्वामी का नाम
उत्तर	477, 472, 473, 476	चकमार्ग श्री अतीक अहमद आदि श्री कृष्ण दत्त आदि श्री रामेश्वर आदि
दक्षिण	481 485	श्री वनमाली आदि श्री सुखदेव सिंह आदि
पूरब	गाटा सं० 482 पहाड़ का शेष भाग व उसके पश्चात् के गाटा सं० 478 479 480	पहाड़ का शेष भाग रकबा 0.408 हेक्टेयर श्री तौहीद अहमद श्री तौहीद अहमद श्री वनमाली आदि
पश्चिम	483	श्री तौहीद अहमद आदि

- दिनांक 04.09.2021 की राजस्व विभाग व खनिज विभाग की संयुक्त जाँच के समय प्रतिपक्षीगणों को मौके पर बुलाया गया था परन्तु कोई उपस्थित नहीं हुआ। दिनांक 06.09.2021 को श्री सारथ व्यास व अन्य व्यक्तियों द्वारा पट्टाधारक के कार्यालय में तोड़फोड़ की गयी तथा पट्टाधारक के कर्मचारी श्री रमाकान्त द्विवेदी के साथ मारपीट की गयी जिस पर श्री सारथ व्यास सहित 10 नामजद व 07-08 अज्ञात व्यक्तियों के विरुद्ध भा०दं०सं० की धारा 147, 148, 323, 504, 506, 307, 386, 427 के अन्तर्गत मुकदमा अपराध सं० 271 वर्ष 2021 थाना कबरई में पंजीकृत कराया गया। (संलग्नक-3)
- उक्त खनन पट्टा में पट्टाधारक द्वारा स्वीकृत खनन क्षेत्र में खनन कार्य किया जा रहा है जिसमें स्थानीय लोगो द्वारा अनुचित लाभ लेने के उद्देश्य से कार्य में व्यवधान उत्पन्न किया जा रहा है।
- बुन्देलखण्ड किसान यूनियन द्वारा मण्डल मुख्यालय, बांदा में धरना दिये जाने पर आपके आदेश सं० 300/जे०ए० ज्ञापन/2020-21 दिनांक 20 दिसम्बर 2021 द्वारा अपर जिलाधिकारी(वि०/रा०) बांदा की अध्यक्षता में चार सदस्यीय जाँच दल जिसमें उप जिलाधिकारी सदर, महोबा, क्षेत्राधिकारी सदर महोबा, खान अधिकारी महोबा सदस्य हैं, गठित कर संयुक्त जाँच आख्या प्रेषित करने के निर्देश दिये गये हैं। संयुक्त जाँच दल द्वारा दिनांक 21.12.2021 से उक्त क्षेत्र की जाँच/मॉप की जा रही है।

आख्या आवश्यक कार्यवाही हेतु सादर प्रेषित।

(श्रीमती सुधा सिंह)  
पुलिस अधीक्षक,  
महोबा

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(मनोज कुमार)  
जिलाधिकारी,  
महोबा।

प्रेषक,

अपर जिलाधिकारी (वि०/रा०),  
बॉदा।

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सेवा में,

आयुक्त,  
चित्रकूटधाम मण्डल,  
बॉदा।

पत्रांक 1767/आशु०-जॉच-महोबा

दिनांक: 03-12-2022

विषय:

बुन्देलखण्ड किसान यूनियन द्वारा दिए गए ज्ञापन पर जॉच आख्या का प्रेषण।

महोदय,

कृपया कार्यालय पत्र संख्या-300/जे०ए०-ज्ञापन/ 2020-21 दिनांक 20 दिसम्बर, 2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत श्री विमल कुमार शर्मा, एड० राष्ट्रीय अध्यक्ष बुन्देलखण्ड किसान यूनियन (अराज०), बॉदा के हस्ताक्षरयुक्त पत्र दिनांक 12-12-2021 के साथ संलग्न अन्य कई पत्र दिनांक 12.12.2021 में उल्लिखित शिकायत की जॉच हेतु अधोहस्ताक्षरी की अध्यक्षता में उपजिलाधिकारी महोबा एवं क्षेत्राधिकारी महोबा सदर तथा खान अधिकारी महोबा के साथ समिति का गठन करते हुए संयुक्त रूप से जॉच कर आख्या उपलब्ध कराने के निर्देश दिए गए हैं।

उक्त प्रकरण पर जॉच समिति द्वारा मौके पर जाकर शिकायतकर्ता एवं अन्य की उपस्थिति में जॉच की गयी है, जिसकी विस्तृत आख्या पत्र के साथ संलग्न कर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:जॉच आख्या।

भवदीय,

(उमाकान्त त्रिपाठी),

अपर जिलाधिकारी (वि०/रा०)बॉदा।

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## संयुक्त जाँच आख्या

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आयुक्त महोदय, चित्रकूटधाम मण्डल, बांदा के पत्र सं० 300/जे०एम०-ज्ञापन/2020-21 दिनांक 20.12.2021 द्वारा श्री विमल कुमार शर्मा, एड० राष्ट्रीय अध्यक्ष, बुन्देलखण्ड किसान यूनियन(अराज०), बांदा का हस्ताक्षरयुक्त पत्र दिनांक 12.12.2021 के साथ अन्य संलग्न कई पत्र दिनांक 12.12.2021, जिसमें मुख्यतः शिकायत की गयी है कि ग्राम-सिंघनपुर बघारी, तहसील महोबा, जनपद महोबा के गाटा सं० 481 रकबा 0.478 हे० तथा गाटा सं० 480 रकबा 0.113 हे० पर उपखनिज खण्डा/गिट्टी/बोल्डर के अवैध खनन को रूकवाने का अनुरोध किया गया है, की जाँच कर जाँच आख्या उपलब्ध कराने के निर्देश दिये गये।

उपरोक्त आदेश के अनुपालन में उक्त शिकायत की जाँच दिनांक 21.12.2021 व 29.12.2021 को पट्टाधारिका श्रीमती शाबरा खातून पत्नी स्व० श्री सुऐब अहमद निवासी विवेक नगर, कबरई, जनपद महोबा के पुत्र श्री अतीक अहमद व शिकायतकर्ताओं तथा स्थानीय ग्रामवासियों की उपस्थिति में जाँच/माप की गयी, जिसकी बिन्दुवार आख्या निम्नवत् है :-

1. खनिज कार्यालय महोबा के अभिलेखानुसार श्रीमती शाबरा खातून पत्नी स्व० श्री सुऐब अहमद निवासी विवेक नगर, कबरई जनपद महोबा के पक्ष में जनपद महोबा की तहसील महोबा स्थित ग्राम सिंघनपुर बघारी के गाटा सं० 482 रकबा 2.024 हे० में खण्डा/गिट्टी/बोल्डर का खनन पट्टा दिनांक 08.01.2019 से 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खसरा सं० 482 पर वर्ष 1985 से स्व० श्री सुऐब अहमद निवासी विवेक नगर, कबरई जनपद महोबा के पक्ष में खनन पट्टा संचालित था।
2. राजस्व विभाग बांदा व महोबा द्वारा उपरोक्त क्षेत्र की जाँच/पैमाईश गाटा सं० 476 व 481 में स्थित कूपों को सन्दर्भ बिन्दु मानते हुए की गयी है। दोनो कूपों के मध्य की दूरी 1750 कड़ी (350 मीटर) मौके पर शजरे के मुताबिक पायी गयी। गाटा सं० 482 रकबा 2.432 हे० में से प्रतिबन्धित अवशेष 1.00 एकड़ क्षेत्रफल (0.408 हे०) को, जो स्वीकृत खनन क्षेत्र के बाहर है, को चिन्हांकित किया गया है, कूप सं० 481 से 270 कड़ी (54 मीटर) उत्तर दिशा में चलकर तिमेड़ा बिन्दु निर्धारित कर 120 कड़ी (24 मीटर) पश्चिम दिशा में गाटा सं० 482 का दक्षिण-पूर्वी बिन्दु निर्धारित किया गया है। तत्पश्चात् उसी दिशा में 240 कड़ी पर दूसरा बिन्दु निर्धारित किया गया। 240 कड़ी (48 मीटर) के बिन्दु को गाटा सं० 481 स्थित कूप से 340 कड़ी (68 मीटर) चलकर पुष्टि की गयी। जाँच के दौरान पट्टा क्षेत्र 05.00 एकड़ (2.024 हे०) को छोड़कर शेष 01.00 एकड़ (0.408 हे०) क्षेत्रफल को चिन्हित कर अलग किया गया।
3. जाँच के दौरान उक्त खनन पट्टा क्षेत्र के पिलर-D से E की ओर के मध्य 36 मीटर दूरी तक पूरब-दक्षिण दिशा में पट्टा क्षेत्र से बाहर ताजे बोल्डर खनन के त्रिभुजाकार पिट्स पाये गये, जिसकी पैमाईश की गयी, पैमाईश का विवरण निम्नवत् है :-

औसतन लम्बाई 36 मीटर, औसतन चौड़ाई 12 मी० व औसतन गहराई 3.50 मीटर

$$\frac{1}{2} \times \text{आधार} \times \text{लम्ब} \times \text{औसत गहराई} \\ = 0.5 \times 36 \text{ मी०} \times 12 \text{ मी०} \times \text{औसत } 3.50 \text{ मी०} = 756 \text{ घन मीटर}$$

इस प्रकार पट्टाधारिका द्वारा अपने स्वीकृत सीमा क्षेत्र के बाहर 756 घन मी० गिट्टी/पत्थर का अवैध खनन कर परिवहन किया गया है।

4. मौके पर राजस्व विभाग, बांदा द्वारा जिस अवैध खनन स्थल को चिन्हित किया गया है, जाँच/माप में उस स्थल पर दोनो कूपों से दूरी नापने पर अन्तर पाया गया है।
5. पट्टाधारक के बिन्दु संख्या E से F एवं F से G के मध्य दक्षिण दिशा में खसरा सं० 485 के किसान श्री सुखदेव सिंह पुत्र श्री राजकिशोर सिंह आदि द्वारा स्वीकृत पट्टा क्षेत्र में खेती की गयी है, मौके पर फसल खड़ी पायी गयी।

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6. स्वीकृत खनन पट्टा क्षेत्र पहाड़ के नाम दर्ज गाटा सं० 482 में दक्षिण दिशा की ओर प्रतिबन्धित 01 एकड़ (0.408 हे०) क्षेत्र में ही श्री राजबहादुर कुशवाहा पुत्र श्री भगवानदास व श्री नन्द किशोर कुशवाहा पुत्र श्री प्रीतम कुशवाहा द्वारा घर बनाया गया है। उक्त स्थल के समीप कुल 04 घरों की आबादी है।
7. राजस्व विभाग की जाँच/माप में खसरा सं० 481 स्थित कूप व खसरा सं० 476 स्थित कूप की दूरी 1750 कड़ी (350 मीटर) है, जबकि जिस मानचित्र पर खनन पट्टा स्वीकृत किया गया है उसमें खसरा सं० 481 स्थित कूप से खसरा सं० 476 स्थित कूप की दूरी 358 मीटर है। इस प्रकार राजस्व विभाग के मानचित्र व स्वीकृत खनन पट्टा क्षेत्र वाले मानचित्र में दोनों कूपों के मध्य की दूरी में भी 08 मीटर का अन्तर है।
8. खनन पट्टा क्षेत्र के उत्तर दिशा में स्थित बिन्दु सं० A, B, व C की तरफ खनन पट्टा क्षेत्र से ही ग्रामवासियों द्वारा आवागमन का रास्ता बनाया गया है, जिसमें ट्रैक्टर आदि वाहन निकलते हैं, जो लगभग 140 मीटर लम्बाई व 04 मीटर चौड़ाई में है।
9. खनन स्थल के आस-पास कोई मन्दिर देवस्थान आदि नहीं है। पट्टा क्षेत्र अन्दर स्थित चट्टान को ही लाल रंग से रंगित कर सिद्ध बाबा का स्थान बताया जा रहा है।
10. उक्त खनन पट्टा क्षेत्र की चौहद्दी निम्नवत् है :-

	गाटा सं०	भूस्वामी का नाम
उत्तर	477,	चकमार्ग
	472,	श्री अतीक अहमद आदि
	473,	श्री कृष्ण दत्त आदि
	476	श्री रामेश्वर आदि
दक्षिण	481	श्री वनमाली आदि
	485	श्री सुखदेव सिंह आदि
पूरब	गाटा सं० 482 पहाड़ का शेष भाग	पहाड़ का शेष भाग
	478	रकबा 0.408 हेक्टेयर
	479	श्री तौहीद अहमद
	480	श्री तौहीद अहमद
पश्चिम	483	श्री वनमाली आदि
		श्री तौहीद अहमद आदि

आख्या आवश्यक कार्यवाही हेतु सेवा में सादर प्रेषित है।

  
(शैलेन्द्र सिंह)  
ज्येष्ठ खान अधिकारी  
महोबा

  
(राम प्रवेश राय)  
क्षेत्राधिकारी  
सदर, महोबा

  
(जितेन्द्र कुमार)  
उपजिलाधिकारी  
महोबा।

  
(उपकान्त त्रिपाठी)  
अपर जिलाधिकारी(वि०/रा०)  
बांदा।

  
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